

2.O.A. NO. 060/00793/2014

Inderjit Singh & Others Vs. U.O.I. & Others

10.09.2014

Present: Mr. Mukesh Kumar Bhatnagar, counsel for the applicants

1. By way of the present O.A., the applicants have sought issuance of a direction to the respondents to grant them the benefit of orders dated 08.12.2008 passed by a Full Bench of Cuttack Bench of the Tribunal in the case of **The Association of All India Central Government Pensioners Vs. U.O.I. & Others** in O.A. No. 409 of 2008.
2. Admittedly, the applicants, before approaching this Court, have not represented to the respondents for redressal of their grievance, therefore, they have not exhausted the remedy available to them. In view thereof, we are not inclined to entertain the O.A. and the same is dismissed accordingly. Applicants are at liberty to file a fresh O.A. after exhausting the available remedy, if need so arises.


(UDAY KUMAR VARMA)
MEMBER (A)


(SANJEEV KAUSHIK)
MEMBER (J)

TMW'